## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) NO. 51/Chd/Hry/2017

In the matter of:

State Bank of India

... Financial Creditor

Vs.

MOR Farms Pvt. Ltd.

... Corporate Debtor

Present:

Mr. R.S. Bhatia, Advocate for the Financial Creditor.

Mr. Diwan Sharma, Advocate for the Corporate Debtor.

Learned counsel for the Financial Creditor has already filed affidavit of compliance in the Registry along with postal receipt of despatch of the notice by Speed Post and Track Report of the Postal Department showing delivery of the postal article. Mr. Diwan Sharma, Advocate who has filed Power of Attorney seeks time to file objections/reply along the resolution of Board of Directors authorising him to appear in this case. List the matter for arguments on 25.08.2017. Reply, if any, be filed at least a day before the date fixed with copy advance to the counsel opposite.

(Justice R.P. Nagrath) Member (Judicial)

August 18, 2017